

**NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH**  
**NEW DELHI**

CORAM:

C.P No. 1236/2016  
C. A No.

**SH. R. VARADHARAJAN**  
Hon'ble Member (J)


**Ms. Deepa Krishan**  
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2017**

**NAME OF THE COMPANY : M/S.** Mr. Nitin Khandela Wal  
V/s.  
Maini Construction Equipments Pvt. Ltd.


**SECTION OF THE COMPANIES ACT: 433(e), 434 & 439**

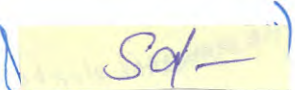
**S.NO.      NAME      DESIGNATION      REPRESENTATION      SIGNATURE**

- |   |                     |              |   |
|---|---------------------|--------------|---|
| 1 | DUSHYANT K MALHOTRA | Petitioner   |   |
| 2 | ANKUR MITTA         | <u>ORDER</u> |  |

A perusal of the petition, as filed, certain defects have been noticed in relation to the compliance of provisions of the IBC. In the said circumstances, the petitioner is directed to rectify the defects and file this petition in compliance with the provisions of IBC. The period of 14 days shall commence on such rectification of details and presentation by the petitioner.

The matter is adjourned for the said purpose to 05.05.2017

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R.VARADHARAJAN)  
MEMBER (JUDICIAL)

Vineet  
12.04.2017